

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No(s).11420/2020

(Arising out of impugned final judgment and order dated 21-10-2019 in CRLA No.1122/1993 passed by the High Court Of Judicature At Allahabad)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MAHKAR & ANR.

Respondent(s)

(IA No.78339/2020 - CONDONATION OF DELAY IN FILING)

Date : 25-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, Sr. Adv. (AAG)
Mr. Rajat Singh, AOR
Mr. Sarthak Chandra, Adv.
Mr. Akshay Kumar, Adv.
Ms. Ananya Sahu, Adv.
Mr. Deepesh Singh, Adv.
Mr. Arun Pratap Singh Rajawat, Adv.

For Respondent(s) Mr. C. Solomon, Adv.
Mr. Ravi Shanker Jha, Adv.
Ms. Pooja, Adv.
Ms. Kaveri Borah, Adv.
Mr. Achintya Tiwari, Adv.
Mr. Penumala Vidyadhar, Adv.
Mr. Munakala Venkata Ramana, Adv.
Mr. Purushottam Sharma, Adv.
Mr. Manish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Post the matter on 02.04.2024.

(ARJUN BISHT)
COURT MASTER (SH)

(PREETHI T.C.)
COURT MASTER (NSH)